

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 2779 / Checker
III-6-4/2003 (PC Act)

Bilaspur, dated 25th February, 2021

Copy of Government Notification endt. No. 2953/670/XXI-B/C.G./2021, dated 24-02-2021 issued by the Government of Chhattisgarh, Law & Legislative Affairs Department, Mantralaya, Atal Nagar, Nava Raipur, regarding **appointment of Sessions Judge, Bemetara as Special Judge** for hearing the 2 cases i.e. (1) 01/2019 State Vs. Pawan Kumar Sahu and (2) 01/2020 State Vs. Ku, Aakash Menon, is forwarded to :-

- 1) The Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 2) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 3) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 4) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 5) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 6) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 7) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 8) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 9) Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 10) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 11) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 12) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 13) Private Secretary to Hon'ble Smt. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur, *for information of her Ladyship.*
- 14) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, *for information of her Ladyship.*
- 15) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, *for information.*

- 16) Registrar (Vigilance/ I. & E/Judicial/S&A Cell), High Court of Chhattisgarh, Bilaspur *for information.*
- 17) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur *for information.*
- 18) The District and Sessions Judge Bemetara, with reference to your office memo No. 98/I-11-2/2013, dated 27-01-2021 *for information & necessary action.*
- 19) The Additional Registrar (Judicial/Administration/ D.E.& E./ Classification) High Court of Chhattisgarh, Bilaspur, *for information.*
- 20) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur *for information.*
- 21) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur *for information.*
- 22) *The Additional District & Sessions Judge, Bemetara, for information & necessary action.*
- 23) The Dy. Registrar, Confidential Section/Accounts Officer/ Section Officer/Incharge, O/o R.G./Checker; High Court of Chhattisgarh, Bilaspur *for information.*
- 24) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.

W 00
25.02.2021.
(Deepak Kumar Tiwari)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR (CG) 492002

NOTIFICATION

Raipur dated .2.2021

F.No./670/XXI-B/C.G./2021,- In exercise of the powers conferred by Sub-section (1) of Section 3 of the Prevention of Corruption Act, 1988 (No. 49 of 1988), and in compliance of Memo No. 2042/III-6-4/2003/Checker, Bilaspur dated 11th February, 2021, the State Government, hereby, appoints the Sessions Judge, Bemetara as Special Judge for hearing the 2 cases i.e. (1) 01/2019 State Vs. Pawan Kumar Sahu and (2) 01/2020 State Vs. Ku. Aakansha Menon.

By order and in the name of the
Governor of Chhattisgarh,

(Naresh Kumar Chandravanshi)
Principal Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

En.No. ²⁹⁵³ /670 /XXI-B/C.G./2021,

Raipur dated ^{24 FEB 2021} 24 FEB 2021

Copy to:

- ✓ 1. Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No.2042/III-6-4/2003/7checkar Bilaspur dated 11.02.2021,
2. District and Sessions Judge, Bemetara,
3. Secretary, General Administration Department, Mahanadi Bhawan, Naya Raipur, C.G.,
4. Mahanideshak, Vishesh Police Sthapna, Lokayukt Office, Raipur, C.G.,
5. Mahanideshak, Chhattisgarh State Economic Offence Investigation Bureau, C.G.,
6. Private Secretary to Hon'ble Chief Minister, Government of Chhattisgarh, Mantralaya, Naya Raipur for perusal of Hon'ble Chief Minister,
7. Staff Officer to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,
8. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the E-Gazette (Extra Ordinary),
9. Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department,

For information and necessary action,


23.2.21
(Manesh Kumar Thakur)

Additional Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department